

को छोड़ कर जिनकी अनुमति डाक-तार विभाग द्वारा दी जाती है) की सीमा निर्धारित करने से सम्बन्धित आदेश जारी कर दिए गए और ऐसी व्यवस्था कर दी गई कि इस सीमा के बाढ़ की जाने वाली कालों पर शुल्क लिया जाए। फिर भी प्रचालन सम्बन्धि आवश्यकताओं को ध्यान में रखते हुए डाक-तार विभाग के अधिकारियों के लिए प्रत्येक तिमाही में 2000 कानों (निःशुल्क कालों को छोड़ कर) की सीमा निर्धारित की गई है।

Dandakaranya Development Authority

6991. SHRI P. R. THAKUR : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether one of the directive principles of the Dandakaranya Scheme is an integrated development of the area in the interests of the present and future inhabitants of the area;

(b) if so, whether it is a fact that the main impediment in the achievement of this objective and also the principal reason for the slow and halting progress of the Project is the unworkable administrative structure of the Dandakaranya Development Authority;

(c) whether it is also a fact that the real powers lie with the various State Governments concerned resulting in the consequent lack of powers of the Dandakaranya Development Authority;

(d) whether the efforts so far made by the Central Government to get the appropriate delegation of powers from the State Governments have met with the necessary extent of success; and

(e) if not, whether there is any proposal to create a centrally administered area in Dandakaranya to achieve the objective?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI D. R. CHAVAN) : (a) to (d). The Dandakaranya Development Scheme has been taken up for the resettlement of displaced persons from East Pakistan in Dandakaranya and for the integrated development of the area with particular regard to the promotion of the interests of the area's tribal popula-

tion. The Central Government have set up the Dandakaranya Development Authority consisting of representatives of the Central Government and the two State Governments concerned with the area viz. Madhya Pradesh and Orissa, besides West Bengal, to implement the Scheme.

The Authority carries out surveys, undertakes land reclamation and development, executes roads and irrigation schemes and sets up villages, schools and hospitals required for displaced persons. The necessary administrative co-ordination and issue of administrative orders required for carrying out the decisions of the Authority are readily arranged by the State Governments concerned.

There are certain spheres wherein the powers to take action are inherent in the State authorities under the relevant Laws, such as Land Acquisition Act, the State Irrigation Act, etc. In such cases powers are exercised by the State authorities to meet the work programmes of the D.D.A., and wherever necessary, the question of delegation of powers to the D.D.A. or exemption is taken up with the State Governments. By and large, the arrangements have been satisfactory.

(e) There is no such proposal.

Employment Exchanges in Madhya Pradesh

6992. SHRI G. C. DIXIT : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) the number of educated and uneducated persons seeking employment through Employment Exchanges in East Nimad and Hoshangabad Districts in Madhya Pradesh at the end of April, 1967;

(b) the number of graduates and post-graduates amongst them;

(c) the number of persons belonging to the Scheduled Castes, Scheduled Tribes and other backward classes amongst them; and

(d) the measures being taken by Government to remove unemployment amongst these educated persons?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI S. C. JAMIR) : (a) to (c). Available informa-

tion is given in the statement laid on the Table of the House. [Placed in Library. See No. LT 840/68].

(d) Various development programmes in Madhya Pradesh State Plan as well as the Central Plan are expected to provide increasing employment opportunities for the unemployed including the educated persons.

Scarcity Areas in Madhya Pradesh

6993. SHRI G. C. DIXIT : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether the Tribal Advisory Council has alleged inadequate relief measures in the scarcity areas of Tribal Regions in Madhya Pradesh; and

(b) if so, the assistance rendered by Government to the Madhya Pradesh Government for relief measures during 1967-68?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) The Tribes Advisory Council complained in April, 1967 that the relief measures in scarcity areas of tribal regions in Madhya Pradesh were inadequate. Large scale relief measures were subsequently undertaken by the State Government. With the improvement in the situation, the relief measures were gradually brought to a close towards the end of November, 1967. Government of India have not received any report subsequently about the appearance of scarcity conditions in the State.

(b) The Ministry of Finance sanctioned Rs. 3 crores as grants and Rs. 8 crores as loans for relief operations; the Ministry of

Food and Agriculture sanctioned short-term loans totalling Rs. 48.92 crores for purchase of Agricultural inputs like seeds, fertilisers and pesticides. The State Government were also allotted the following gift articles for free distribution :

Milk powder	853.45 tonnes
Wheat	5,500 tonnes
Barley	750 tonnes
Maize	4,000 tonnes
Beans	100 tonnes
Dehydrated potatoes	20,000 lbs.
Raisins	18.5 tonnes

One truck has also been allotted to the State Government for use in relief operations.

Educated Unemployed Persons in Madhya Pradesh

6994. SHRI G. C. DIXIT : Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) the number of educated unemployed persons enrolled in the Employment Exchanges in Madhya Pradesh State during 1966-67 ;

(b) the number of Scheduled Castes and Scheduled Tribes candidates among them ;

(c) how many of them are technically qualified ; and

(d) how many of them were employed through Employment Exchanges and the numbers of technically qualified and Scheduled Castes and Scheduled Tribes persons, separately ?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI S. C. JAMIR) : (a) to (d). Available information is given in the statement below :

Category of applicants	Number of registrations effected during January to December, 1966	Number of placements effected during January to December, 1966
(1)	(2)	(3)
Educated job-seekers (Matriculates and above)	1,09,066	15,050
All categories of Scheduled Castes (including illiterates)	28,709	3,865
All categories of Scheduled Tribes (including illiterates)	14,067	2,352
Technically qualified applicants	Not available	4,817

Note : 1. Statistics of educated job-seekers (Matriculates and above) are collected at half-yearly intervals ending June and December.

2. Separate figures of registrations effected in respect of Educated Scheduled Caste and Scheduled Tribe applicants and those technically qualified are not collected from the Employment Exchanges.